

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, NARNAUL
OFFICE ORDER

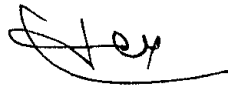
In compliance of Hon'ble High Court letter No. 1680/SPL./Gaz.II dated 29.09.2021 and in continuation to this office order dated 01.07.2021, conveyed vide endorsement No. 7798-806 dated 01.07.2021, all the Judicial Officers posted in this Sessions Division are hereby directed that **w.e.f. 01.10.2021**, endeavor be made to adhere to the disposal norms fixed by the Hon'ble High Court after taking all precautionary measures as advised by the Government authorities and other SOPs issued by the Government of India and the State Government in the wake of the pandemic COVID-19.

The District Administration shall ensure installation of Sanitization machines at the conspicuous places of Judicial Courts Complex, Narnaul, Mohindergarh and Kanina.

The Civil Surgeon, Narnaul and Executive Officer, Municipal Council, Narnaul are directed to get sanitized the Judicial Courts Complexes, Narnaul, Mohindergarh and Kanina on regular intervals as per medical protocol.

Inform all concerned.

Dated: 11.10.2021


District and Sessions Judge,
Narnaul.

Endst. No. 13086-94 /

Dated 13.10.2021 /

Copy forwarded to the following for information and necessary action:

- 1 The Registrar General, Punjab and Haryana High Court, Chandigarh, for kind information.
- 2 All the Judicial Officers, Sessions Division, Narnaul
- 3 The Deputy Commissioner, Narnaul.
- 4 The Superintendent of Police, Mohindergarh at Narnaul.
- 5 The District Attorney, Narnaul
- 6 The Superintendent, District Jail, Narnaul, Jhajjar, Rewari and Bhondsi (Gurugram).
- 7 The Presidents, Bar Associations, Narnaul, Mohindergarh and Kanina. They are further directed to communicate this order to all the Members of their respective Bars.
- 8 Superintendent Gr.II (Judl.) / System Assistant in this office to note and upload the order on the website of this Court.
- 9 A copy of this order be also placed on the notice board of this Court.



District and Sessions Judge,
Narnaul. S. J.